



2025:DHC:5683-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 9859/2025, CM APPL. 41172/2025

SURESH CHAND & ANR. ....Petitioners

Through: Mr. A.K. Mehta and Ms.  
Gunjan Kumari, Advs.

versus

UNION OF INDIA & ANR. ....Respondents

Through: Mr. Amit Gupta, Sr. PC with  
Mr. Vidur Dwivedi, GP with Mr. Atik Gill,  
Adv. for UOI with AC Shishpal Negi, Insp.  
Sanjay and SI Amit Kumar (CISF)

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

**15.07.2025**

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**C. HARI SHANKAR, J.**

1. Learned Counsel for the petitioners submits that he would be satisfied if the respondents are directed to treat the present writ petition along with all its annexures as a representation and to pass a reasoned and speaking order thereon, qua the reliefs sought in this petition within a period of four weeks from today.

2. Accordingly, the writ petition is disposed of in the aforesaid terms.

3. The decision as and when taken would be communicated



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forthwith to the petitioner who, if he continues to remain aggrieved, would be entitled to seek remedies as per law.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**JULY 15, 2025/aky**